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CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

RA No.80/2003 in
OA No.1852/2002

New Delhi, this the ^{12th}

 day of March, 2003

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Manobankul Sharma ... Petitioner

-Versus-

Union of India & Others Respondents

O R D E R (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

The present Review Application is filed, seeking review of order dated 5.2.2003 passed in OA No.1852/2002. I have perused the order dated 5.2.2003. I do not find any error apparent on the face of the record or discovery of new material which was not with the applicant despite due diligence at the time of final hearing. By way of this RA the review petitioner seeks to re-argue the case, which is not permissible. The present RA is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The RA is accordingly dismissed, in circulation.

S. Raju
(Shanker Raju)
Member(J)

"Rao"